

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 478/TT/2020**

- Subject** : Petition for determination of transmission tariff from anticipated COD to 31.3.2024 of 220 kV Srinagar-Baramwari line under UITP Scheme.
- Date of Hearing** : 31.7.2020
- Coram** : Shri. I.S. Jha, Member  
Shri Arun Goyal, Member
- Petitioner** : Power Transmission Corporation of Uttarakhand Ltd.
- Respondents** : Power Grid Corporation of India Ltd. and others
- Parties Present** : Shri Vikas Sharma, PTCUL  
Shri S.P Arya, PTCUL  
Shri Rahul Varshney, PTCUL

**Record of Proceedings**

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for determination of transmission tariff of 220 kV Srinagar-Baramwari line [Point of Interconnection (Singoli-Bhatwari HEP from the proposed Baramwari-Srinagar 220 kV D/C line) to Khandukhal Srinagar Sub-station] under UITP Scheme in pursuance of order dated 31.1.2013 in Petition No. 133/MP/2012 whereby the Commission conferred the status of deemed ISTS to UITP scheme being executed by the Petitioner to the extent it is used for transmission of inter-State power. The Petitioner has claimed the tariff from COD to 31.3.2024 in respect of the said asset. The Petitioner has already executed two assets in 2016 under the said scheme and has also filed tariff petitions with respect to the two assets for 2014-19 period in Petition No. 80/TT/2016 and Petition No. 81/TT/2016 under the 2014 Tariff Regulations.

3. The representative of the Petitioner submitted that the Petitioner has charged the instant asset, i.e. 220 kV Srinagar-Baramwari line on 2<sup>nd</sup>/ 3<sup>rd</sup> June, 2020, on no load conditions as the generator, L&T for whom the transmission line has been executed has not yet commissioned its generating station. The Petitioner has invoked the provisions of Regulation 5(2) of the 2019 Tariff Regulations for grant of COD of the subject line and prayed that the same may be considered. The Petitioner has already given notice to the generator and the Respondents as mandated under Regulation 5 of the 2019 Tariff Regulations. The representative of the Petitioner submitted that as per the information available with it, the generating station of L&T may be declared commercial operation in August/September, 2020.



Referring to the generating station of L&T, he submitted that as per Implementation Agreement (IA), the generation and transmission line were initially scheduled to be executed by October, 2018. This arrangement was revised by L&T to March, 2019 and further to March, 2020. The representative of the Petitioner drew the attention of the Commission to the meeting held on 18.12.2019 wherein the Commission directed the parties to sign the Agreement and complete the generating station and transmission line by March, 2020, in compliance of which the Petitioner has executed the line but the generating station of L&T is delayed. Regarding the power flow, the representative of the Petitioner submitted that there is 12% royalty power out of the total generation. Against the LTA grant, L&T has to supply 33 MW power each to Telangana, Delhi and UP on target region basis and there are no firmed up beneficiaries. The generator has only 70 MW power against the above arrangement. The Petitioner and CTU have signed the LTA and the same is yet to be signed by the generator. The Petitioner has made CTU, L&T and Lanco as Respondents in the petition. On the status of Srinagar-Kashipur line, the representative of the Petitioner submitted that the Petitioner is expediting the process of award of contract for completion of this line. He sought time to file additional information such as CEA certification, NRDLC certificate etc.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 28.8.2020, with an advance copy to the Respondents:-

- (i) Copy of TSA signed with L&T for 99 MW Singoli-Bhatwari HEP on 23.8.2010,
- (ii) Copy of Model TSA and RSA signed with CTU on 19.3.2013 on the directions of the Commission with reference to order dated 31.1.2013 in Petition No. 133/MP/2012,
- (iii) Copy of IA signed with generators i.e NTPC Ltd. for Tapovan Vishnugad HEP, L&T Uttaranchal Hydro Power Limited for Singoli Bhatwari HEP and Lanco Mandakini Hydro Energy Private Limited for Phatabyung HEP on the directions of CEA/CTU during various Standing Committee Meetings in 2016,
- (iv) Copy of Investment Approval and Revised Cost Investment Approval clearly mentioning all the schemes covered under subject Project, date of timeline of the Projects and capital cost approved alongwith IDC and IEDC approved by the Board of Directors of the Company for the Project covered in the instant petition,
- (v) Auditor's Certificate and all revised forms including Form-5 based on actual COD as per the 2019 Tariff Regulations, 2019.
- (vi) Documents regarding the date of commercial operation in accordance with Regulation 5(2) of the 2019 Tariff Regulations including (i) Energisation certificate issued by Regional Electrical Inspector under Central Electricity Authority, (ii) Trial Operation Certificate issued by the concerned RLDC for charging the element with or without electrical load, Implementation Agreement, if any, executed by the parties; (iv) Minutes of the coordination meetings and related correspondence regarding the monitoring of progress of the generating station and transmission systems, (v) Notice issued by the Petitioner under Regulation 5 of the 2019 Tariff Regulations to the Respondents and response received thereto, if any, (vi) Certificate of the CEO/MD of the



- Company regarding the completion of the Transmission System including associated communication system in all respects,
- (vii) As compared to apportioned approved cost (FR), the estimated completion cost varies by 30%. Submit the reasons for cost variation,
  - (viii) As compared to apportioned approved cost (FR), the RCE cost varies by about ₹8214.07 lakh. Submit the reasons for cost variation,
  - (ix) Status of upstream/downstream transmission system associated with the instant assets,
  - (x) Present status of LTA associated with the instant asset,
  - (xi) Present status of generation associated with the instant asset,
  - (xii) Revised Auditor's/Management Certificate with revised tariff forms in the event there be any change in the COD,
  - (xiii) Auditor's/ Management Certificate indicating Hard Cost, IDC and IDEC as well as element wise (i.e land, building, transmission line, sub-station, communication system) capital cost as on COD and additional capital expenditure. In addition to this, complete set of tariff forms in line with Auditor's/ Management Certificate.
  - (xiv) Element wise (transmission line and sub-station) details of initial spares, if any, included in the capital expenditure claimed as per Auditor's Certificate and year wise details of discharge of amount of initial spares for the instant asset, if any,
  - (xv) Statement of computation of IDC on cash basis, alongwith the editable soft copy in Excel format with links, from the date of infusion of debt fund up to actual COD/revised COD of the Asset,
  - (xvi) Details of IEDC during the period of delay in execution of the asset (i.e. from Scheduled COD to actual COD/revised COD) alongwith the liquidated damages recovered or recoverable, if any,
  - (xvii) The year wise discharge statement of IDC and IEDC, if any. While submitting the un-discharged liability portion of IDC and IEDC, clarify whether they have been included in the projected add-cap claimed,
  - (xviii) Revised Investment Approval duly signed by the Company Secretary,
  - (xix) Clarification regarding the mismatch of the loan amount of PFC as mentioned in IDC calculation in excel sheet and Form-9C as there is difference of Rs. 2281.46 lakh,
  - (xx) Actual equity disbursement schedule, and
  - (xxi) Actual Statement of loan repayment.

5. The Commission directed the Respondents to file their reply to the petition by 31.8.2020 and Petitioner to file rejoinder, if any, by 10.9.2020. The Commission also observed that no extension of time will be granted.

6. Matter shall be listed in due course for which separate notice will be issued to the parties.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

